

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

**C.P. (IB)/584(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES:    **THE BANK OF MAHARASHTRA V/s LATA**  
**HANUMANT MAGAR**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/584(MB)2023**

- 1) Mr. Abhishek Samant, Ld. Counsel for the Petitioner and Ms. Sneha Prabhu, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Heard Ld. Counsel for the Parties. Ld. Counsel for the Respondent is directed to file and place on record Notice issued u/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, which is stated to have invoked guarantee.
- 3) Petitioner herein is directed to file and place on record Authorisation in favour of General Manager to execute further Authority.
- 4) Stand over to 13.08.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**